

Overseas companies registered with BIS

2796. DR. SUBHASH CHANDRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that majority of manufacturing companies registered with the Bureau of Indian Standard (BIS) are internationally based thereby benefiting overseas companies instead of Indian companies; and

(b) if so, the details thereof and the number of overseas manufacturing companies registered with BIS along with their country name? .

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) and (b) The Ministry of Electronic & Information Technology (MeitY) has notified the "Electronic and IT Goods (Requirement for Compulsory Registration) Order, 2012" mandating Indian Safety Standards for the notified goods under the registration scheme of Bureau of Indian Standards. As per the Order, no person shall manufacture or store for sale, import, sell or distribute goods which do not conform to the Indian Standard specified in the Order. Manufacturers of these products are required to apply for registration from BIS after getting their product tested from BIS recognized labs. BIS then registers the manufacturers under its registration scheme who are permitted to declare that their articles conform to the Indian Standard(s). As on date, there are 10322 operative registrations with BIS. Out of these, 3035 registrations are for manufacturing units located in India and 7287 Registrations are for manufacturing units located outside India. The Compulsory Registration Scheme is equally applicable to all the manufactures across the globe. Details of operative registrations held by manufacturing units outside India are given in Statement.

Statement*Details of operative registrations held by manufacturing units outside India*

Sl. No.	Name of Country	Operative Registrations held by manufacturing units
1	2	3
1.	Australia	1
2.	Austria	1
3.	Bangladesh	1
4.	Belgium	6

1	2	3
5.	Brazil	1
6.	Bulgaria	3
7.	Cambodia	2
8.	Canada	5
9.	China	6290
10.	Czech Republic	8
11.	Finland	1
12.	France	8
13.	Georgia	1
14.	Germany	46
15.	Hungary	8
16.	Indonesia	26
17.	Ireland	7
18.	Israel	1
19.	Italy	16
20.	Japan	100
21.	Malaysia	50
22.	Mexico	52
23.	New Zealand	2
24.	North Korea	1
25.	Norway	2
26.	Philippines	27
27.	Poland	14
28.	Portugal	2
29.	Romania	3
30.	Singapore	22
31.	Slovakia	6

1	2	3
32.	Slovenia	2
33.	South Korea	82
34.	Spain	6
35.	Sri Lanka	1
36.	Sweden	4
37.	Switzerland	6
38.	Taiwan	182
39.	Thailand	44
40.	Tunisia	1
41.	Turkey	3
42.	United Kingdom	27
43.	United States Of America	158
44.	Vietnam	58
TOTAL		7287

Procurement of Kharif crops in tribal areas

2797. SHRI PARIMAL NATHWANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of wheat, rice, sugarcane and other Kharif crops procured in various States of the country, including Jharkhand and Gujarat, particularly in backward and tribal areas, during the last three years;

(b) the number of farmers who benefitted from such a procurement, particularly in backward and tribal areas, State-wise; and

(c) whether Government has taken any steps to provide remunerative prices of crops to the farmers, particularly in backward and tribal areas of the country?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) The quantum of Wheat, Rice and Coarsegrain procured in Central Pool (State-wise) including backward and tribal areas of Jharkhand and Gujarat during last three years and current year is given in the Statement-I, II and III respectively (*See* below).